

DECLARATION OF ASSETS BY GOVERNMENT
SERVANTS

*611. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to refer to the answer to starred question No. 333 asked on the 10th August, 1953 and state:

(a) whether Government have now completed examination of the full implication of the recommendation of the Planning Commission viz. that public servants should be required to furnish a return each year concerning movable assets acquired by them or by their near relatives during the preceding year;

(b) whether Government have worked out the details regarding the implementation of the recommendation of the Planning Commission; and

(c) whether public servants are required to furnish a return each year concerning immovable property acquired not only by them but also by their near relatives during the preceding year?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). These matters are still under consideration. A decision is likely to be reached in the near future.

Shri Dabhi: May I know the approximate time that will be taken in reaching a decision?

Shri Datar: About three or four months are necessary.

Shrimati A. Kale: May I know, since Government is considering this question, whether Government will consider the desirability of such declarations to be made by businessmen, men in public life and members of Government also?

Shri Datar: That does not arise so far as this question is concerned.

Shri N. M. Lingam: Is it not a fact that the hon. Minister replied in the other House the other day that Government had accepted the recommendations of the Planning Commission in this regard?

Mr. Speaker: It is not in order to refer to the proceedings of the other House.

Shri Sarangadhar Das: Is the Minister aware that there are old rules in the Railways regarding the declaration of properties of the officers, and may I know whether they are being observed?

Shri Datar: There are rules under the Government Servants' Conduct Rules and the I.C.S. Rules. They are being observed to the extent that is possible.

INTEGRITY OF OFFICIALS

*612. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 452 asked on the 13th August, 1953 and state in how many cases either persons were not appointed or officers were not promoted on the ground that they had not the reputation for honesty?

The Deputy Minister of Home Affairs (Shri Datar): The question is of a very wide nature inasmuch as it does not confine itself to any period of time nor to any classes of Government Servants in respect of which the information is asked for. Collection of the information asked for will involve an amount of time and labour out of all proportion to the value of results likely to be obtained.

Shri Dabhi: May I know whether it is not a fact that this recommendation has been made by the Planning Commission?

Shri Datar: It has been made. But the question is of a very general nature.

Mr. Speaker: He may table another question more specifically.

BACKWARD CLASSES IN PEPSU

*613. **Shri Ajit Singh:** Will the Minister of States be pleased to state how many castes have been declared Backward Classes in PEPSU by the PEPSU Government so far?

The Minister of Home Affairs and States (Dr. Katju): Forty-four.

Shri Ajit Singh: May I know what kind of privileges have been granted to the backward classes as distinct from the scheduled castes?

Dr. Katju: The facilities granted to backward classes relate to reservation of posts in government services, grant of stipends, providing drinking water facilities, grant of *nazul* land on lease for cultivation, etc., etc.

Shri Ajit Singh: May I know whether any representation has been made to Government to include the backward Sikh classes in the list of Scheduled Castes? If so, what action has Government taken so far?

Dr. Katju: I do not recollect having received any representation for this purpose. But my hon. friend is aware that there has been an enormous representation in the newspapers.

Shri Ajit Singh: May I know whether it is a fact that Lobana and Mohtam Sikhs have also been included in the list of Backward Classes?

Dr. Katju: I want notice for that.

Shri Muniswamy: In including certain castes and communities under the list of Backward Classes, has the Central Government to follow the list submitted by the State Government or is the matter taken into consideration by the Centre direct?

Dr. Katju: It is a matter principally for the State Governments. But, as the hon. Member is aware, the whole of this matter is under investigation by the Backward Classes Commission.

Shri Nanadas: May I know whether these forty-four castes included under Backward Classes in PEPSU have been recommended by the Backward Classes Commission?

Dr. Katju: No.

RADAR SCHOOLS

***614. Shri S. C. Samanta:** Will the Minister of Defence be pleased to state:

(a) how many radar schools have been established and where since the Partition of India;

(b) how many officers were sent abroad for radar training;

(c) how many of them have come back and taken charge of their offices; and

(d) who bore the expenses of their training?

The Minister of Defence Organisation (Shri Tyagi): (a) No radar school has been established either for the Army or the Air Force. The Navy has, however, one school. Both in the Army and the Air Force, radar training is being imparted at two training institutions.

(b) and (c). I regret I am unable to furnish this information as it would be prejudicial to security.

(d) The expenses are borne by the Government of India.

Shri S. C. Samanta: May I know whether we had any radar schools before partition? If so, what was their number?

Shri Tyagi: Before partition we had one small radar school in Bombay. There was another bigger one at Karachi, but in Bombay there was one which has now been shifted to Cochin.

Shri S. C. Samanta: Who are the teachers that are teaching at present in the radar school?

Shri Tyagi: They are experienced and educated technical persons.

Shri S. C. Samanta: Are they all Indians?

Shri Tyagi: Most of them are Indians, but I am not quite sure about their number. If my hon. friend wants, I will collect the information.